

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

Item No.228 – IA 847 of 2024  
In  
CP(IB)/78(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank Of India  
V/s  
Rajkumari Kanodia  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on: 12/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the RP : Mr. Vishal Raval, Adv.  
For the PG :

**ORDER**

**IA 847 of 2024**

Ld. Counsel for the Resolution Professional is directed to issue notice upon personal guarantor. Personal guarantor and RP are directed to remain present on next date of hearing.

List for further consideration on 20.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**